

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3522
ANSWERED ON:01.12.2010
PRIVATE ENGINEERING COLLEGES
Sainuji Shri Kowase Marotrao

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the State Governments exercise control over the private engineering colleges functioning in their State;
- (b) if so, the details thereof;
- (c) whether the Union Government proposes to issue necessary instructions to State Governments to stop the growth of unregulated engineering colleges in the States; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) & (b): As per the procedure laid down in Approval Process Handbook, 2010 of All India Council for Technical Education (AICTE), trusts/societies/institutions are required to obtain NOC (No Objection Certificate) from concerned State Government with in stipulated time schedule for the following purpose:-

- 1) For Setting up of new institution or introduction of new Programme/Course/Division in existing technical institution or variation in intake in an AICTE approved course.
- 2) For closure of Institution or Programme/Course/Division in existing Technical Institution.
- 3) For Change of Name of the Institute or Society/Trust running the Institution.

(c) & (d): The AICTE has issued letter to the Principal Secretary/Director, Technical Education / concerned State authorities in the States along with the list of unapproved / unregulated engineering colleges in the States for taking appropriate action against such societies / individuals / companies / trust etc. under Indian Penal Code (IPC) and / or other laws; which are offering courses/ programmes without obtaining statutory approval of AICTE.